## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTICE

No. HCM.III/166/2019-Judl./Part 1/238

Dated Shillong the 25th November, 2020

It is hereby notified to all concerned that the Division Bench –I for the purpose of taking up the matter relating to Writ Appeal No. 19 of 2020 is re-constituted with the Hon'ble, the Chief Justice and Hon'ble Mr. Justice Ranjit V. More.

By order,

JOINT REGISTRAR(LISTING)

Memo No. HCM.III/166/2019-Judl./Part-1/238-A Dated Shillong the 25<sup>th</sup> November, 2020 Copy for information to :

- 1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S. to Hon'ble Mr. Justice Ranjit V. More, Judge, High Court of Meghalaya, Shillong.
- The P.S. to Hon'ble Mr. Justice H.S. Thangkhiew, Judge, High Court of Meghalaya, Shillong.
- 4. The P.S. to Hon'ble Mr. W. Diengdoh, Judge, High Court of Meghalaya, Shillong.
- 5. The P.S. to Advocate/Addl. Advocate General, Meghalaya, Shillong.
- 6. The Asst. Solicitor General/Central Govt. Counsel, High Court of Meghalaya, Shillong.
- 7. The P.A. to the Registrar General, High Court of Meghalaya, Shillong.
- 8. The Registrar(Judicial Service), High Court of Meghalaya, Shillong.
- 9. The President/Secretary, High Court Bar Association, Shillong.
- 10. All Court Masters concerned for information.
- The System Analysist, High Court of Meghalaya, Shillong for uploading the same on the official website.
- 12. Notice Board
- 13. Office file.

25/11/2020

JOINT REGISTRAR(LISTING)